

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

COURT – IV

29.

COMP.APPL/37(MB)2024  
IN CP/131(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **11.07.2024**

NAME OF THE PARTIES:

Mohan Tolaram Kukreja  
Vs.

Saiom Developers Private Limited

SECTION: 241(1), 242(4) OF THE COMPANIES ACT, 2013. Rule 11 of NCLT.

**ORDER**

1. Mr. Nausher Kohli i/b Mr. Gaurav Shrawat, Ld. Counsel for the Petitioner present. Mr. Gaurav Mehta a/w Ms. Anumeha Karnatak i/b Shardul Amarchand Mangaldas, Ld. Counsel for the R-2 to R-5 present.
2. Ld. Counsel for the Petitioner submits that on 12.09.2023, this Bench appointed an independent auditor for conducting a forensic Audit of Respondent No.1 and in that order the Respondent No.1 was directed to pay the remuneration for conducting forensic Audit at Rs.5,00,000/-. Counsel for the Petitioner stated that in the order dated 02.05.2024 in the Paragraph No.3, the word '*Petitioner*' is wrongly stated. We have perused the records and accordingly pass the following corrigendum to order dated 02.05.2024. The word '*Petitioner*' in Paragraph No.3 of the order dated 02.05.2024 stands rectified and be read as "***Respondent No.1***".
3. The Respondent No.1 is directed to pay the fees and expenses of the Forensic Auditor within a period of one week and file compliance report before this Bench.

4. The Counsel submit that the Hon'ble NCLAT has issued an order dated 05.01.2024 directing both the parties to maintain '*status-quo*' in the matter.
5. In view of the Appeal is pending before the Hon'ble NCLAT, this CP is adjourned to **26.09.2024**.

**Sd/-**  
**ANU JAGMOHAN SINGH**  
**Member (Technical)**

**Sd/-**  
**KISHORE VEMULAPALLI**  
**Member (Judicial)**